

(2018) 09 RAJ CK 0122

In the Rajasthan High Court

Case No : Criminal Miscellaneous (Petition) No. 3673 of 2018

Roshana Gurjar, Roshan Bai @APPELLANT@Hash State of Rajasthan & Ors

Date of Decision : 14-09-2018

Acts Referred:

Code of Criminal Procedure, 1973 — Section 482

Citation : (2018) 09 RAJ CK 0122

Hon'ble Judges : Kanwaljit Singh Ahluwalia, J

Bench : Single Bench

Advocate : Krishna Singh, Brahm Singh, Meenakshi Pareek

Final Decision : Disposed Off

Judgement

This Court on 10.9.2018 had passed the following order:-

â??Present petition has been filed under Section 482 Cr.P.C. praying that a direction be issued to the incharge of Police

Force, Amawara, Police Station Bamanwas, District Sawaimadhopur, not to proceed with missing report(Annx.7) as petitioner being aged 20 years at

his own accord had left the house of her husband to pursue her studies.

This court on 31.08.2018 had passed the following order:-

â??Let at first instance, the statement of the petitioner be recorded by the Deputy Registrar (Judicial) of this Court , upon identification of the

petitioner by her Counsel.

To await statement of the petitioner recorded by the Deputy Registrar (Judicial) of this Court, list on 10.09.2018.

Meanwhile, the respondent Nos.3 and 4 are directed to ensure necessary vigil that no harm is caused to the life and liberty of the petitioner.â??

In pursuance of the said order, statement of petitioner has been recorded by Deputy Registrar(Judicial) of this court. The said statement is taken on

record and for ready reference is reproduced below:-

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After hearing counsel for the petitioner, a direction is issued to the respondent Nos.3 and 4 to ensure necessary vigil that no harm is caused to the life

and liberty of the petitioner.

Mr. Prakash Thakuriya, Id. PP, is directed to send the copy of this order to the Investigating Officer to remain present in this court along with the

records of the missing report.

List the present petition on 14.09.2018, in the supplementary list.

Copy of this order be handed over to Mr. Prakash Thakuriya, Id. PP, under the seal and signature of Court Master for onward transmission and

necessary compliance.â??

Today, Sub Inspector Roop Singh, Police Station Bamanwas, Sawai Madhopur, investigating officer is present in the court. He has identified the

petitioner Roshana Gurjar @ Roshan Bai, who is present in the court and has stated that she is more than twenty years of age.

Investigating officer having read the statement of petitioner Roshana Gurjar @ Roshan Bai recorded by Dy. Registrar (Judicial) of this Court, and

submitted that no action shall be taken upon the missing report received from Ramji Lal respondent no.6 father of the petitioner and same shall be

filed.

Learned counsel for the petitioner prays that the present petition be disposed of in terms of the statement made by the investigating officer.

Ordered accordingly.

A further direction is issued to the respondent nos. 3 and 4 to ensure necessary vigil that no harm is caused to the life and liberty of the petitioner.